

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)

FRIDAY, THE EIGHTEENTH DAY OF OCTOBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO

WRIT PETITION NOs: 23827, 23828, 23829, 23831, 23832
& 23843 OF 2022

W.P.No.23827 OF 2022

Between:

Fouzia Naaz, D/o. Mohammed Noor Munna, aged about 19 years, R/o. H.No.12-1-565/A, Syed Ali Guda, Murad Nagar, Asifnagar, Humayun nagar, Hyderabad, Telangana State

...PETITIONER

AND

1. The State of Telangana and another, Rep. by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2021-22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and allow the petitioner for registration and to the admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

W.P.No.23828 OF 2022

Between:

Saobia Namkin, D/o.Mohd Shafi Ahmed, aged about 21 years, R/o. H.No.19-3-543/91 B, Alinagar, Near Noor Masjid, Kishanbagh, Falaknuma, Hyderabad, Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao, University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B & C) for the academic year 2021-22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota (B&C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased To

direct the Respondents to consider and allow the petitioner for registration and to the admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

W.P.No.23829 OF 2022

Between:

Ponnada Aditya Bharadwaj, S/o. P.Nagesh, aged about 20 years, R/o. H.No.29-1379-1-3/35, Samathanagar, Neredmet, Medchal-Malkajgiri District Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2021-22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota (B&C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and allow the petitioner for registration and to the admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

W.P.No.23831 OF 2022

Between:

Barre Manasa Veena, D/o. Srinivasa Rao, aged about 20 years, R/o. LIG-114, APHB Colony, Bhongir, Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2021-22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota (B&C) stray vacancy for the academic year 2021-22 in concerned with notification dt 19/2/2022 of the 2nd respondent.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and allow the petitioner for registration and to the admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19/2/2022.

W.P.No.23832 OF 2022

Between:

K.Saritha, D/o. K.Thirupathaiah, aged about 19 years, R/o. H.No.33-125/A, Thirumala Colony, Wanaparthy, Wanaparthy District Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2021- 22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021- 22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

IA NO: 1 OF 2022

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to consider and allow the petitioner for registration and to the admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021- 22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

W.P.No.23843 OF 2022

Between:

Joshi Rohini, D/o.Joshi Krishna Chary, aged about 21 years, R/o. H.No.1-63, Balampet village, Doualathabad, Mahaboobnagar District Telangana State

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Medical and Health, Family Welfare Department, Secretariat, Near Tankbund, Hyderabad.
2. The Kaloji Narayana Rao University of Health Sciences, Rep. by its Registrar, Warangal, Telangana State.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, more particularly one in the nature of Writ of Mandamus or any other appropriate Writ or Writs, Order or direction declaring the action of the Respondents, particularly 2nd respondent in not considering the petitioner for admission into BHMS course under management quota (B and C) for the academic year 2021-22 as illegal, arbitrary and unconstitutional and consequently direct the respondents to consider the petitioner for admission into BHMS course under Management quota (B and C) stray vacancy for the academic year 2021-22 in concerned with notification dt.19-2-2022 of the 2nd respondent.

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Counsel for the Petitioner in all W.Ps : SRI P.VENKATESWAR RAO

Counsel for the Respondent No.1 in all W.Ps : GP FOR MEDICAL HEALTH FW

Counsel for the Respondent No.2 in all W.Ps : SRI A.PRABHAKAR RAO,

SC FOR KNRUHS

The Court made the following: COMMON ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE

AND

THE HON'BLE SRI JUSTICE J.SREENIVAS RAO

Writ Petition Nos. 23827, 23828, 23829, 23831, 23832 and 23843 of 2022

COMMON ORDER: (Per the Hon'ble the Chief Justice Alok Aradhe)

Mr. P. Venkateswar Rao, learned counsel for the petitioners.

Mr. A.Prabhakar Rao, learned Standing Counsel for Kaloji Narayana Rao University of Health Sciences appears for respondent No.2.

2. Learned counsel for the petitioners submits that the issue involved in the Writ Petitions has been rendered academic on account of efflux of time.

3. In view of aforesaid submission, the Writ Petitions are dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed.

There shall be no order as to costs.

SD/- P. CH. NAGABHUSHAMBA
ASSISTANT REGISTRAR

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SECTION OFFICER

To,

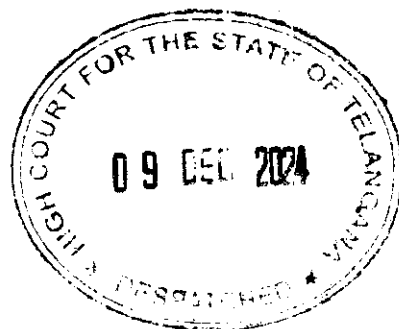
1. One CC to SRI P.VENKATESWAR RAO, Advocate. [OPUC]
2. Two CCs to GP FOR MEDICAL HEALTH FW, High Court for the State of Telangana. [OUT]
3. One CC to SRI A.PRABHAKAR, SC for Kaloji Narayan Rao University of Health Sciences, Warangal. [OPUC]
4. Two CD Copies.

BSK

LS

HIGH COURT

DATED:18/10/2024



ORDER

**WP.No.23827, 23828, 23829,
23831, 23832 & 23843 OF 2022**

**DISMISSING THE WRIT PETITIONS
AS INFRUCTUOUS
WITHOUT COSTS**

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